

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

ORDER

No.: 704 of 2024/RG

Dated: 24.06.2024

Pursuant to the resolution adopted by the Hon'ble Full Court in its meeting held on 08.06.2024, the adhoc appointment on promotion basis as District Judges (Entry Level) of the following Judicial Officers, made vide Government Order No. 8630-JK (LD) of 2022 dated 13.10.2022, is hereby confirmed/regularized against the available posts, w.e.f. the dates as stated against each:-

S. No.	Name of the Officer S/Shri	Date of Regularization w.e.f.
1	Amarjit Singh Langeh.	Date of assuming the charge as Adhoc District Judge on promotion/appointment as such, vide Government Order No. 8630-JK (LD) of 2022 dated 13.10.2022.
2	Ms. Sandeep Kour.	--do--
3	Amit Kumar Gupta.	--do--
4	Sandeep Gandotra.	--do--
5	Anoop Kumar.	--do--
6	Farooq Ahmad Bhat.	--do--
7	Shabir Ahmad Malik.	--do--
8	Arvind Sharma.	01.02.2023
9	Yash Pal Sharma.	01.03.2023
10	Amit Sharma.	01.03.2023
11	Khurshid-ul-Islam.	01.04.2023
12	Ms. Arti Mohan.	01.05.2023
13	Ms. Umi Kulsoom.	01.05.2023
14	Pawan Kumar Sharma.	01.08.2023
15	Iqbal Ahmad Masoodi.	01.10.2023
16	Ms. Renu Dogra.	01.12.2023
17	Ms. Sudesh Sharma.	30.01.2024
18	Ms. Spalzes Angmo.	30.01.2024

Note: -

- i. The seniority of above officers in the cadre of District Judge shall be determined on completion of ongoing process for filling up of 12 vacancies of direct quota advertised vide notification No. 03 of 2024/RG/GS dated 05.06.2024.

ii. Since all the officers have actually worked against the post of District Judges w.e.f. the date of their adhoc appointment as such, the pay being drawn by them stands protected.

iii. The regularization shall be subject to the outcome of complaint/enquiry/litigation, if any, pending.

By Order


24/6/24.
(Shahzad Azeem)
Registrar General

Dated: 24.06.2024

No: 23107-31/RG/GS

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh for kind information of His Lordship;
2. Secretary to Hon'ble Mr/Mrs. Justice _____
..... for information of their Lordships
3. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, UT of J&K
4. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
5. Registrar Rules, High Court of J&K and Ladakh, Srinagar.
6. Registrar IT (Computers), High Court of J&K and Ladakh, Jammu
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar
.....for information and necessary action.
8. In-charge NIC for uploading the same on the official website of the High Court of J&K and Ladakh.
9. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
10. Order file.


24/6/24.
Registrar General